

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

SERVICE TAX APPEAL NO. 51557 OF 2018

[Arising out of the Order-in-Appeal No. BHO-EXCUS-002-APP-449-17-18 dated 16/02/2018 passed by The Commissioner (Appeals), CGST, Central Excise and Customs, Raipur (Chhattisgarh).]

M/s Jindal Steel & Power Ltd.,
P.B. No. 16, Kharsia Road,
Raigarh (C.G.) – 496 001.

Appellant

VERSUS

**The Commissioner, Central GST,
Customs & Central Excise,**
Raipur (Chhattisgarh).

Respondent

APPEARANCE

Shri S.C. Vaidyanathan, Advocate – for the appellant.
Shri Harsh Vardhan, Authorized Representative (DR) – for the
Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51147/2023

DATE OF HEARING : 31.08.2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court.)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)